

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Service Tax Miscellaneous Application No. 85386 of 2025

(On behalf of Appellant)

In

Service Tax Appeal No. 86282 of 2023

[Arising out of Order-in-Original No. 133/NK/Pr.COMMR/RGD/2022-23 dated 23.03.2023 passed by the Pr. Commissioner of CGST & Central Excise, Raigad.]

M/s. Autoflow Engineers & Controls Pvt. Ltd.Appellant

**Shop No. 23, Maruti Rachana,
Sector-7, Near St. Joseph High
School, New Panvel – 410 206**

VERSUS

**Commissioner of Central Excise and
Service Tax, Raigad**

.....Respondent

**4th Floor, Kendriya Utpad Shulk Bhawan.
Plot No. 1, Sector 17, Khandeshwar,
Raigad, Maharashtra – 410 206**

APPEARANCE:

Ms. Kranti Rathi, Advocate for the Appellant

Shri A.P.S. Parihar, Superintendent, Authorised Representative for the
Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85439/2025

Date of Hearing: 18.03.2025
Date of Decision: 18.03.2025

PER: BENCH

Miscellaneous Application filed for withdrawal of appeal is
allowed. Appeal stands dismiss as withdrawn.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)